



Central Administrative Tribunal Jammu Bench, Jammu

**T.A. No. 6062/2021
(SWP No.604/2011)**

Tuesday, this the 20th day of July, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Vikas Gupta & others

...Applicants

(*Nemo* for applicants)

Versus

State of Jammu and Kashmir & others

...Respondents

(Mr. Rajesh Thappa, Deputy Advocate General)



ORDER (ORAL)

Mr. Justice L. Narasimha Reddy:

The Jammu & Kashmir Service Selection Board issued an advertisement dated 12.11.2010 for various posts, including the posts of Teachers & Junior Statistical Assistant. It was mentioned that the Degrees/Diplomas obtained through distance mode, except those from IGNOU /DOEACC, shall not be entertained, unless such Degrees or Diplomas are recognized by the University of Kashmir / University of Jammu/State Board of Technical Education. The applicants feel aggrieved by such a stipulation. They filed SWP No.604/2011 before the Hon'ble High Court of Jammu & Kashmir and raised the ground of discrimination and arbitrariness.

2. The SWP has since been transferred to the Tribunal in view of the reorganization of the State of Jammu & Kashmir and renumbered as T.A. No. 6062/2021.

3. Today, there is no representation for the applicants. We perused the record and heard the arguments of Mr. Rajesh Thappa, learned Deputy Advocate General.

4. The advertisement itself was issued more than a decade ago. Further, in identical matters, we have taken the



view that the qualifications stipulated by the respondents cannot be challenged. At any rate, the challenge cannot be accepted at this stage.

5. The T.A. is accordingly dismissed as infructuous. There shall be no order as to costs.

(Mohd. Jamshed) (Justice L. Narasimha Reddy)
Member (A) Chairman

July 20, 2021
/sunil/ankit/daya/